

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NEO CORP INTERNATIONAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Neo Corp International Limited
2.	Date of incorporation of corporate debtor	15/02/1985
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L24132MH1985PLC223220
5.	Address of the registered office and principal office (if any) of corporate debtor	220, Mahavir Industrial Estate Opposite Mahakali Caves Road, Andheri (E) Mumbai - 400093, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	Date of order : 19 th September,2019 Date of receipt of the order: 25 th September,2019
7.	Estimated date of closure of insolvency resolution process	17th March, 2020 (180 days from 19 th September,2019 i.e. date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Asha Manajit Ghoshal IP Regn no : IBBI/IPA-001/IP-P-01601/ 2019-20/12482
9.	Address and e-mail of the interim resolution professional, as registered with the Board	301,Arenja Corner, Plot no.71, Sector -17,Vashi ,Navi Mumbai - 400 705 email : asha.ghoshal@amgadvisory.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	301,Arenja Corner, Plot no.71, Sector -17,Vashi, Navi Mumbai - 400 705 email : ipneocorp@amgadvisory.in
11.	Last date for submission of claims	12 th October,2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://www.ibbi.gov.in/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Neo Corp International Limited on 19th September,2019.**

The creditors of **Neo Corp International Limited**, are hereby called upon to submit their claims with proof on or before 12th **October,2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



ASHA MANAJIT GHOSHAL
IBBI/IPA-001/IP-P-01601/ 2019-20/12482
Date and Place : Navi Mumbai, 28th September,2019